

lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72.

(2) Annual Report of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See. No. IT-4948/73]

13.48 hrs.

RE. QUESTION OF PRIVILEGE—contd

श्री कृति शूबच (दक्षिण दिल्ली) इंडियन एक्सप्रेस में जा गटा शब्द क्या है उनके बारे में आपका क्या रूला है ? (अवधान)

MR SPEAKER When facts are denied, it cannot be a subject-matter of a privilege motion.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI RAGHU RAMAIAH) : Now, apart from any distinction between the words *goonda* and *goondai*, I submit that you must realise that the motion is against the *Indian Express* also, the editor and publisher. (Interruptions) Please listen. I do not know whether he has written to you denying these words.

MR. SPEAKER . I have said I am examining this matter.

SHRI RAGHU RAMAIAH . I submit that there can be no ruling on that until you hear from the editor; whether he has said it, or what he has to say, because, whatever Shri Madhu Limaye has said, it is in cold print. (Interruptions)

Now, the motion is against the editor and the publisher of the *Indian Express*. That is the first thing. Secondly, I am glad you said that you are not closing the issue, the motion even as regards Shri Madhu Limaye, because you want to satisfy yourself as to the word used, *goonda* and *goondai*. So, keep it open in both these respects, and then we will see.

MR. SPFAKER : I have said one thing and I must repeat it again I have given my ruling. My ruling is, we have been following it in the past—that when the facts are denied in this House, there is no privilege motion on that. So far as the word *goondai* is concerned, we will examine whether it means anything bad. I will examine it.

श्री बी० पी० शीर्ष (हापुड) मधु लिमये जी ने एकरार किया है कि उन्होंने यह नहीं कहा है लेकिन इंडियन एक्सप्रेस में इन्वर्टेड कामांड में यह दिया है। उसको भी आप छोड़ दीजिए, लेकिन यहाँ पर इस मदन के एक माननीय सदस्य है जिन्होंने कहा है कि हमने खुद सुना है इस बात का तो उसमें आप कैसे इनकार करेंगे ? (अवधान)

मेरा व्यवस्था का प्रश्न है। यहाँ मधु जी ने यह कहा कि उन्होंने गून्डा" शब्द का इन्नेमाल नहीं किया, वह दूसरी चीज है देखा जायगा, इंडियन एक्सप्रेस में जा छा है उस को भी बाद में देखा जायगा।

अध्यक्ष महोदय हम पेपर को निश्च रहें हैं।

श्री बी० पी० शीर्ष : लेकिन अगर मधु लिमये जी यह कहने हैं कि उन्होंने नहीं कहा तो यहाँ पर एक माननीय सदस्य बैठे हुए हैं जिन्होंने कहा है कि उन्होंने स्वयं मधु जी को चौपाटी पर इस शब्द को कहते हुए सुना है। इसलिसे इस पर आप आसानी से व्यवस्था नहीं दे पायेंगे।

SHRI C. M. STEPHEN : I am not contesting any ruling that you have given; the ruling to the extent it goes is acceptable and we submit to that. But the question is this. I am only clarifying the position. Mr. Unnikrishnan has given notice

[Shri C. M. Stephen]

with respect to the speech made in Bombay. An explanation has been given here. In the course of his submission, three things came before the House...

MR. SPEAKER : I am sorry I have already given my ruling. Mr. Venkataswamy.

13.52 hrs.

PAPERS LAID ON THE TABLE--*contd.*

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION & BONUS SCHEMES, ACT, 1948.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 —

(1) The Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No G.S.R. 217 in Gazette of India dated the 3rd March, 1973.

(2) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No G.S.R. 218 in Gazette of India dated the 3rd March, 1973.

(3) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 219 in Gazette of India dated the 3rd March 1973.

(4) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1973 [Placed in Library. See No LT-4949/73].

13.53 hrs.

RE. QUESTION OF PRIVILEGE—*contd.*

MR. SPEAKER : Dr. Karan Singh. (Interruptions)

MR. SPEAKER : I am sorry, I am not allowing it. Dr. Karan Singh. How long is the statement?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is about two pages.

MR. SPEAKER : If it is long you may lay it on the Table of the House . . .

(Interruptions)

MR. SPEAKER : May I again tell you that when facts are denied, it is not a matter for privilege

SHRI SHYAMNANDAN MISHRA (Begusarai) Mr Speaker, I rise on a point of order. I agree with the hon Members on the other side that agreement is not required for reference to the Committee of Privileges. I shall stand by that. Otherwise the Privilege Committee will have no business to ascertain facts

However, the point that is to be noted in that particular context is that the hon Member himself disclaims any intention of using the word in the sense in which we have understood that to be. That should be conclusive enough to exonerate him from the charge of committing a breach of privilege. (Interruptions) The Finance Minister, when he was the Home Minister, had said that he did not agree with the facts as stated by Shri Vajpayee and yet he wanted the matter to be referred to the Committee of Privileges. He wanted his name to be cleared thereby. So, if a certain ruling is given, there must be agreement

MR. SPEAKER : I am sorry I cannot revise my old ruling.

SHRI C. M. STEPHEN (Muvattupuzha) : I am seeking a clarification.